

ter filament yarn when imported into India under Import Replenishment Licences issued against the export of 'hand embroidered' or 'hand operated machine embroidered' fabrics manufactured out of nylon filament yarn polyester filament yarn.

(iv) GSR 275(E), published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendments to Notification No. 46-Customs dated the 1st March, 1981 exempting materials covered by Notification No. 106/81 dated the 3rd April, 1981 from the levy of auxiliary duty of customs when imported under the Import Replenishment licences. [Placed in Library. See No. LT-2323|81]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 277(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum regarding excise duty concession to new and expansion project sugar factories.

(ii) GSR 278(E) published in Gazette of India dated the 3rd April, 1981 together with an explanatory memorandum making certain amendment to Notification No. 17/70-CE dated the 1st March, 1970 regarding Central Excise duty on dehydrated peas and dehydrated vegetables packed in any unit container.

[Placed in Library. See No. LT-2324|81]

(3) A copy each of the Notification Nos. S.O. 1009 1011 to 1016 and 1021 to 1039 (Hindi and English versions) published in Gazette of India dated the 28th March, 1981 regarding exemption to certain Organisations under section 10(23C) (iv) of the Income-Tax Act, 1961 under section

296 of the said Act. [Placed in Library. See No. LT-2325|81]

(Interruptions)**

MR. DEPUTY-SPEAKER: Now Shri Chandrajit Yadav. Not present, Shri V. N. Gadgil—not present.

(Interruptions)**

MR. DEPUTY-SPEAKER: Now item 9; Shri Harikesh Bahadur.

SHRI HARIKESH BAHADUR
rose—

(Interruptions)**

MR. DEPUTY-SPEAKER: You read it. That will be recorded. You tell your friends. They are your close friends. They would not like to stop you. Hon. Members, please help Mr. Harikesh Bahadur.

COMMITTEE ON PUBLIC UNDERTAKINGS

THIRTEENTH REPORT

SHRI HARIKESH BAHADUR (Gorakhpur): I beg to present the Thirteenth Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Thirty-fifth Report of the Committee on Public Undertakings (Sixth Lok Sabha) on Export of Leather and Leather Goods by the State Trading Corporation of India Ltd.

(Interruptions)**

MR. DEPUTY-SPEAKER: Calling Attention is very important. I am very sorry at what is going on.

(Interruptions)**

MR. DEPUTY-SPEAKER: This is not the correct procedure. It is over. No; there cannot be anything. It is

**Not recorded.

against the rules. I have told everybody. I cannot allow. What is this?

(Interruptions)**

MR. DEPUTY-SPEAKER: Now Calling Attention. I am very sorry. Now Mr. Bajju Ban Riyan. He is from the Opposition.

(Interruptions)**

12.9 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE

REPORTED SEVERE SHORTAGE OF FOOD-
GRAINS IN TRIPURA

SHRI BAJU BAN RIYAN (Tripura East): I call the attention of the Minister of Agriculture to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported severe foodgrains shortage.....

(Interruptions)**

MR. DEPUTY-SPEAKER: Let the Minister, read out the statement....

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (KUMARI KAMLA KUMARI): It has been the endeavour of the Government to ensure that....

(Interruptions)**

MR. DEPUTY-SPEAKER: Yes, you carry on.

(Interruptions)**

MR. DEPUTY-SPEAKER: Nothing will go on record. Nothing will go on record.

KUMARI KAMLA KUMARI rose—

MR. DEPUTY-SPEAKER: You carry on.

(Interruptions)**

MR. DEPUTY SPEAKER: Mr. Riyan, you come here. Go very near the Minister.

(Interruptions)**

MR. DEPUTY SPEAKER: This is not the correct way.

(Interruptions)**

MR. DEPUTY-SPEAKER: I would very humbly request you. This is not the correct parliamentary procedure. You must all be given some training as to how you must conduct yourselves in Parliament. This is not the way.

(Interruptions)**

MR. DEPUTY SPEAKER: Please do not talk, go to your seat first and sit down. I am not going to allow you. (Interruptions) What can I do? (Interruptions) I am not allowing you. (Interruptions) Are you going to raise anything regarding the adjournment motion? (Interruptions) Please sit down. One of you can speak. (Interruptions) Others please sit down. What do you say, Mr. Rakesh? (Interruptions)

श्री अर० एन० राकेश (चैल) :
इलाहाबाद मेडिकल कालेज . . .

MR. DEPUTY-SPEAKER: I have already discussed it. Nothing doing. It will not go on record.

SHRI R. N. RAKESH: No. (Interruptions)**

MR. DEPUTY-SPEAKER: I have already told you that you come and meet me in the Chamber. (Interruptions) I have already withheld my consent. It cannot be permitted. (Interruptions) I can follow not your